

**MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
LOK SABHA**

UNSTARRED QUESTION NO.1605

TO BE ANSWERED ON Monday, February 9, 2026/Magha 20, 1947 (Saka)

REVISION OF PENSION UNDER 8TH CENTRAL PAY COMMISSION

QUESTION

1605. Shri Anand Bhadauria:

Will the Minister of FINANCE be pleased to state:

(a) whether the Finance Bill, 2025 authorised the Central Government to establish distinction among pensioners on the basis of their date of retirement and a distinction may also be made among pensioners which may emanate from accepted recommendations of the Central Pay Commission;

(b) if so, whether such differentiation can also be made among pensioners on the basis of the recommendations accepted from the Central Pay Commission;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Central Government pensioners who have retired on or before 31st December, 2025 are likely to be covered for revision of their pension under the 8th Central Pay Commission;

(e) if so, the details thereof and if not, the reasons therefor;

(f) whether the 8th CPC has started functioning on regular basis; and

(g) if so, the details thereof and if not, the reasons for the delay?

ANSWER

MINISTER OF STATE FOR FINANCE

(SHRI PANKAJ CHOUDHARY)

(a), (b) and (c):-

The Pension of the Central Government employees is governed by the Central Civil Services (Pension) Rules, 2021 (erstwhile CCS (Pension) Rules, 1972) and the Central Civil Services (Extraordinary Pension) Rules, 2023 and instructions issued from time to time for matters connected therewith. Revision of pension is carried out through general orders issued by the Central Government, inter alia, for implementation of the accepted recommendations of the Central Pay Commission.

The Central Pay Commissions being expert bodies, recommend different pay scales, allowances and pension for different categories of the Government employees. The Part-IV of Finance Act, 2025 has validated the existing Central Civil Services (Pension) Rules and principles governing pension liabilities met from the Consolidated Fund of India and does not alter or change existing Civil or Defence pensions.

(d), (e), (f) and (g):-

Government has already notified the constitution of the 8th Central Pay Commission (CPC) along-with its Terms of Reference (ToR) vide Resolution dated 03.11.2025. As per Resolution dated 03.11.2025, Commission will make its recommendations within 18 months of its constitution.

The 8th CPC has been mandated to make its recommendations on Pay, Allowances, Pension, etc. of the Central Government employees.
